

Monuments Preservation Act, 1904. So far, no expenditure has been incurred on its conservation as the owners have not yet executed an agreement with Government and some surrounding land has yet to be acquired.

(b) Yes, but none of them has been brought under protection as they are not considered to be of archaeological interest or of national importance.

(c) Government have no such information.

(d) Does not arise in view of the reply given to (b) above.

#### ENGINEERING COLLEGES

247. **Shri Mahodaya:** Will the Minister of Education be pleased to refer to the answer given to unstarred question No. 128 asked on 6th March, 1954 and state:

(a) the names of the States where Engineering Colleges offering degree and diploma courses are located; and

(b) what is the criteria for granting aid to them by the Central Government?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) and (b). A statement giving the required information is laid on the Table of the House. [See Appendix II, annexure No. 25.]

#### UNTOUCHABILITY

248. **Shri Mahodaya:** Will the Minister of Home Affairs be pleased to state:

(a) the total amount spent on the removal of Untouchability in the last three years respectively;

(b) what are the figures of expenditure in these years for each of the following items:—

(i) wells, (ii) Housing and (iii) Cottage Industries for untouchables; and

(c) what steps Government have taken to ensure that the products of industries mentioned in part (b) above are up to the mark and that they are able to find ready market for themselves?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) and (b). It was only last year (1953-54) that a Central grant for the removal of Untouchability was given. The amount of the grant allotted to the various States and certain non-official agencies was Rs. 50 lakhs. This amount has been raised to Rs. 60 lakhs during the current financial year (1954-55). Information as to the amount actually spent and the manner in which it was spent by the State Government etc. is not yet available.

(c) The responsibility for the proper implementation of the scheme is that of the State Governments and there is no reason to believe that they are not exercising proper check to ensure that the products of the industries are not upto the prescribed standard.

#### INDUSTRIAL FINANCE CORPORATION

249. **Sardar Iqbal Singh:** Will the Minister of Finance be pleased to state:

(a) whether it is proposed to take a loan from the World Bank to supplement the resources of the Industrial Finance Corporation; and

(b) if so, the details thereof?

**The Deputy Minister of Finance (Shri A. C. Guha):** (a) At present there is no such proposal. There were some negotiations with the World Bank in 1952 for a loan to the Corporation. These negotiations were subsequently dropped as the Corporation no longer felt any need for a loan from the World Bank.

(b) Does not arise.